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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative
NOTIFICATION

No. 724-L.—4th June, 2015.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompany it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 20 of 2015

**THE WEST BENGAL UNORGANIZED SECTOR
WORKERS WELFARE (AMENDMENT) BILL, 2015.**

A
BILL

to amend the West Bengal Unorganized Sector Workers Welfare Act, 2007.

WHEREAS it is expedient to amend the West Bengal Unorganized Sector Workers Welfare Act, 2007, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXIV of 2007.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Unorganized Sector Workers Welfare (Amendment) Act, 2015.

(2) It shall come into force at once.

*The West Bengal Unorganized Sector
Workers Welfare (Amendment) Bill, 2015.*

(Clause 2.)

Amendment of
section 14 of
West Ben. Act
XXIV of 2007.

2. In section 14 of the West Bengal Unorganized Sector Workers Welfare Act, 2007,—

(a) in sub-section (3), for the words, figure and brackets “Notwithstanding anything contained in sub-section (2), the accounts of the Board shall be audited annually by the Comptroller and Auditor-General of India”, the words, figures and brackets “Subject to the provisions of the Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Act, 1971 and the rules made thereunder, the Governor of West Bengal may entrust the audit of the accounts of the Board to the Comptroller and Auditor-General of India” shall be substituted;

56 of 1971.

(b) sub-section (4) shall be omitted;

(c) for sub-section (5), the following sub-section shall be substituted:—

“(5) The Comptroller and Auditor-General of India or any other person appointed by him in this behalf shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of the Government accounts.”;

(d) for sub-section (6) the following sub-section shall be substituted:—

“(6) The accounts of the Board as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the Audit Report and the Audit Certificate thereon shall be forwarded to the State Government and the State Government shall cause the same to be laid, as soon as may be after it is received, before the West Bengal Legislative Assembly.”.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal Unorganized Sector Workers Welfare Act, 2007 (hereinafter referred to as the said Act), has been enacted with the object to provide for social security measures and welfare schemes to certain unorganized sector workers with a view to improving the standard of living and to ameliorate the social conditions of them.

2. Though under sub-section (3) of section 14 of the said Act, the West Bengal Unorganized Sector Workers Welfare Board constituted under the said Act is required to get the account of the Board to be audited by the Comptroller and Auditor-General of India, it has been proposed that there should be enabling provision in the said Act authorising the Governor to entrust the Comptroller and Auditor-General of India to undertake the audit of the accounts of the said Board as per the provision contained under the Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Act, 1971.

*The West Bengal Unorganized Sector
Workers Welfare (Amendment) Bill, 2015.*

3. It has further been proposed to lay the Audit report and Audit Certificate before the State Legislature.
4. The Bill has been framed with the above objects in view.
5. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:
The 4th June, 2015.

MOLOY GHATAK
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*